[To be published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-Section (i)]

Government of India MINISTRY OF CORPORATE AFFAIRS

Notification

New Delhi, 06th May, 2016

G.S.R.(E). – In exercise of the powers conferred by section 399 read with subsections (1) and (2) of section 469 of the Companies Act, 2013 (18 of 2013), the Central Government hereby makes the following rules further to amend the Companies (Registration Offices and Fees) Rules, 2014, namely: —

- 1. (1) These rules may be called the Companies (Registration Offices and Fees) Amendment Rules, 2016.
- (2) They shall come into force from the date of their publication in the Official Gazette.
- 2. In the Companies (Registration Offices and Fees) Rules, 2014,
 - For Form No. GNL-1 and Form No. GNL-4, following forms shall respectively be substituted, namely:-

FORM NO. GNL-1



Form for filing an application with **Registrar of Companies**

[Pursuant to rule 12(2) of the Companies (Registration offices and Fees) Rules,2014]	
Form Language English Hindi	And the control of th
Note - All fields marked in * are to be mandatorily filled.	
1. *Category of applicant	
2. *Name of office of the Registrar of Companies (RoC) to which application is being made	
3. (a) Corporate identity number (CIN) or foreign company registration number (FCRN) of the company or Form INC -1 reference number (Service request number (SRN) of Form INC - 1)	Pre-fill
(b) Global location number (GLN) of company	
4. (a) Name of the company	
(b) Address of the registered office or of the principal place of business in India of the company	
	www.taxgui

5. Details of applica	ant (in case category is others)	
(a) Name		
(b) Address	Line I	
	Line II	
(c) City	4	
(d) State		
(e) ISO country	code	
(f) Country		2
(g) Pin code		1
(h) e-mail ID		
6. *Application filed	I for	
○ Compo	unding of offences	
Extens	on of period of annual general	meeting by three months
○ Schem	e of arrangement, amalgamati	on
Others		
7. If others, the	en specify	
0111010, 111		

9. In case of application for	or compounding of offences, provide the following details	
	for compounding offence is filed in respect of	
Company	☐ Director ☐ Manager or Secretary ☐ Other	
(b) Number of person(s) for whom the application is being filed	
(c) Details of person(s)	for whom the application is being filed	
Category	Director identification number (DIN) or Income-tax permanent account number (Income-tax PAN) or passport number	
Name	VIIIOVIIIO IGA I 7 III 7 OI OGGGOVIL III IIIOCI	
Category	DIN or Income-tax PAN or passport number	
Name		
Category	DIN or Income-tax PAN or passport number	
Name		
Category	DIN or Income-tax PAN or passport number	3
Name		
Category	DIN or Income-tax PAN or passport number	
Name		
Category	DIN or Income-tax PAN or passport number	
Name		
Category	DIN or Income-tax PAN or passport number	
Name		
		Pre
	DIN or Income-tax PAN or passport number	

(d) Whether application is being filed	
Suo-motu In pursuance to notice re	eceived from RoC or any other competent authority
(e) Notice number and date of notice	
(f) Section for which application is being filed	
(i) deciron for which application is being filed	
(g) Brief particulars as to how the default has been	made good
ii ii	
In case of application is made for extension of period	
year end date in respect of which the application is	s being filed
11.(a) Service request number of Form MGT-14	
(b) Date of passing special or ordinary resolution	(DD/MM/YYYY)
(c) Date of filing Form MGT-14	(DD/MM/YYYY)
12. Particulars of payment of stamp duty	
Total number of stamp duty payment(s) for which d	details to be entered
State or Union territory in respect of which stamp	
duty is paid	
Total amount of stamps or stamp paper (in Rs.)	
Particulars of instrument(s) on which stamp duty is	
paid	
Mode of payment of stamp duty	
Name of vendor authorised to collect stamp duty or to sell stamp papers on behalf of the Government	
Serial number of stamps or stamp paper	
Registration number of vendor	
Date of purchase of stamps or stamp paper	(DD/MM/YYYY)
Place of purchase of stamps or stamp paper	(DD/MIN/TTTT)
riace of purchase of stamps of stamp paper	

(i)

Attachments		List of attachme	ents
Board resolution	Attach		
Scheme of arrangement, amalgamation	Attach		
3. *Detailed application	metropasemateratures Hitting Swelling 2005		
Copy of notice received from RoC or any other competent authority	Attach Attach		
5. Optional attachment(s) - if any	Attach		
Verification		Remove Attach	ment
To the best of my knowledge and belief, the inf complete.	ormation given in this ap	oplication and its attachme	nts is correct and
I have been authorised by the Board of director	rs' resolution number	dated	(DD/MM/Y
to sign and submit this application.			
l am duly authorised to sign and submit this ap	plication.		
To be digitally signed by			
Managing Director or Director or Manager or S Indian company or an authorised representativ other			
Designation			
DIN of the Director or Managing Director; or inc the Manager or authorised representative; or C			
Membership number of the Secretary	Superior Colors (Colors Colors		
To be digitally signed by			
Chartered accountant (in whole-time practic	ce) or Oost ac	countant (in whole-time pr	actice) or
Company secretary (in whole-time practice))		
Whether associate or fellow Associate			
Membership number or Certificate of practice number			
Modify Check Form	Pres	scrutiny	Submit
For office use only:	Aff	ix filing details	
e-Form Service request number (SRN)	e-Form filin		(DD/MM/YYYY)
Digital signature of the authorising officer			_
This e-Form is hereby approved			
This e-Form is hereby rejected		Confirm submission	n
Date of signing (DD/MM/YYYY)";			

FORM NO. GNL-4

[Pursuant to Rule 10(7) of the Companies (Registration offices and Fee) Rules, 2014]



Form for filing addendum for rectification of defects or incompleteness

Form Language (English	○ Hindi			
Note - All fields marked	in * are to be	mandatorily f	illed.		
1.* Service request number	er (SRN) of rele	evant form(s)		Pre-fill	
(Mention SRN of relevant in this field and verify the	form(s) in resp system display	ect of which ad red details below	dendum is being file w)	ed. Ensure that correct SRN	l is mentioned
2. (a) Date of SRN		(DI	D/MM/YYYY)		
(b) Form number(s)					
(a) Corporate identity no registration number			ny		
(b) Global location num	ber (GLN) of c	ompany			
4.(a) Name of the compar	ıy				
(b) Address of the registered office or of the principal place of business in				•	
India of the compan	У				
(c) Name of the person be incorporated)	filing this form	(applicable in ca	ase of filing with res	pect of non company or co	mpany yet to
(d) *e-mail ID	1				

	8		
(b) *Details of rectification	of the defects or further information t	urnished	
	ν.	=	e S
(a) SPN of additional (di	forontial) stamp duty payment	Dro fill	9
	ferential) stamp duty payment	Pre-fill	
	dy 1,725 85,174 8500	Pre-fill	2
etails of additional (diffe	erential) stamp duty	Pre-fill nent name	
etails of additional (diffe	erential) stamp duty Docum	nent name	
etails of additional (diffe (b) (i)Amount of stamp du (ii)Amount of stamp du	prential) stamp duty Documenty Documenty		
etails of additional (diffe	prential) stamp duty Documenty Documenty	nent name	
Details of additional (differ (b) (i)Amount of stamp du (ii)Amount of stamp du (iii) Amount of stamp d	prential) stamp duty Document Document Document Document Document	nent name	Jawa balaw
etails of additional (different) (b) (i)Amount of stamp du (ii)Amount of stamp du (iii) Amount of stamp du e that correct type of docu	prential) stamp duty Document is selected from the list of document is selected.	nent name	down below.
Details of additional (differ (b) (i)Amount of stamp du (ii)Amount of stamp du (iii) Amount of stamp d	prential) stamp duty Document is selected from the list of document is selected.	nent name	down below.
etails of additional (different) (b) (i)Amount of stamp du (ii)Amount of stamp du (iii) Amount of stamp du e that correct type of docu	prential) stamp duty Document is selected from the list of document is selected.	nent name	down below.

(d) Type of document			Attach
(e) Type of document			Attach
		List of ottoch month	
		List of attachment	s
		. *	
		Remove attachment	
Verification			
	edge and belief, the information o	given above and in the attached docume	ents is correct and
complete.	and belief, the intermedient g	, ron abore and mille allacines accum	
To be digitally signed by			
	representative (In case of foreign	or Company Secretary (In case of exist nor company); or Authorized person of the	31/2
Designation Designated partition	J OI G EEI		
DIN of the Director or Manag	ing director; or PAN of the mana	ger or CEO or	
	d representative or Authorized per Company Secretary, or DIN of the		
2. Director or Member			
Designation			
DIN of the Director; or DIN/F	AN of the Member		
Charge holder, Applicant, Promo	oter, Liquidator, Individual, Pa	artner, Auditor, Partner of auditor's	s firm
I.Designation			
Income tax PAN or Members	ship number		
ARC or Assignee, Chairman	, Person charged, others		
Designation			
Capacity			
DIN or Income tax PAN or M	embership number		

Certificate	7 22 000 0 100 0		
It is hereby certified that I have	verified the above particulars	s (including attachment(s)) fro	om the records of
and found them to be true and co attached to this form.	prrect. I further certify that all r	required attachment(s) have l	oeen completely
Chartered accountant (in who	ole-time practice) or O	Cost accountant (in whole-time	e practice) or
O Company Secretary (in whole	e-time practice)		
Whether associate or fellow	Associate () Fellow	ı	
Membership number or Ce	rtificate of practice number		
Modify	Check Form	Prescrutiny	Submit
227 0000	100000 8-8E 8 3 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1 1	S. D. Harris Manufacture and St. Co.	

This form is not required to be signed by the authorizing officer as this has been filed in respect of an already filed eForm".

[F.No. 01/16/2013 CL-V (Pt-I)]

Amardeep Singh Bhatia, Joint Secretary.

Note: The principal notification was published in the Gazette of India, Part II, Section 3, Sub-section (i) vide number G.S.R. 268(E), dated 31st March, 2014 and subsequently amended by:-

Serial	Notification Number	Notification Date	
Number			
1.	G.S.R. 297(E)	28-04-2014	
2.	G.S.R. 122(E)	24-02-2015	
3.	G.S.R. 438 (E)	29-05-2015	